

ITEM NO.1502

COURT NO.16

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3391/2011

LIFE INSURANCE CORPORATION OF INDIA

Appellant(s)

VERSUS

THE STATE OF RAJASTHAN STATE OF RAJASTHAN
AND ORS. SECRETARY & ORS.

Respondent(s)

([HEARD BY : HON. PAMIDIGHANTAM SRI NARASIMHA AND HON. ARAVIND
KUMAR, JJ.])

WITH

C.A. No. 3849/2011 (XV)

C.A. No. 3393/2011 (XV)

C.A. No. 3394/2011 (XV)

C.A. No. 3395/2011 (XV)

Date : 30-04-2024 These petitions were called on for pronouncement
of judgment today.

For Appellant(s) Mr. N. Venkataraman, A.S.G.
Mr. C. Paramsivam, Adv.
Mr. Nishant Sharma, Adv.
Mr. Rakesh K. Sharma, AOR

For Respondent(s) Mr. Milind Kumar, AOR

Hon'ble Mr. Justice Pamidighantam Sri Narasimha pronounced the
judgment of the Bench comprising His Lordship and Hon'ble Mr.
Justice Aravind Kumar.

The appeals are dismissed in terms of the signed reportable
judgment. Paragraph 38 of the Judgment reads as under:-

"38. In conclusion, we dismiss the appeals and
affirm the judgment of the High Court dated
21.02.2011 in D.B. Civil Special Appeal (Writ)
No. 670 of 2004, D.B. Civil Writ Petition No.

3418 of 2006, D.B. Civil Writ Petition No. 3419 of 2006, D.B. Civil Writ Petition No. 3420 of 2006 and D.B. Civil Writ Petition No. 8187 of 2004. We also set aside certain findings of the High Court to the extent indicated in issue no. IV and direct the State Government not to demand and collect stamp duty as per the orders dated 16.09.2004, 16.10.2004, 11.10.2004, 01.11.2004, and 28.10.2004.

Pending application(s), if any, stands disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

(Signed Reportable Judgment is placed on the file.)